

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No : 183/MP/2015**

Subject :Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes over increase in tariff sought by the Petitioner for its power plant selling power to Andhra Pradesh and Telangana licensees, to compensate for the increase in Clean Energy Cess on coal, being a 'Change in Law' under the contracts between petitioner and the respondents.

Petitioner : Meenakshi Energy Private Limited.

Respondent : Telangana State Power Coordination Committee and 6 ors

Date of hearing : **15.2.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Anand Kumar Shrivastava, Advocate, MEPL  
Ms. Astha Sharma, Advocate, MEPL  
Shri Rakesh K Sharma, Advocate, A.P. & Telangana discoms  
Shri Nishant, Advocate, A.P. & Telangana discoms  
Ms. Kriti Sinha, TSPCC, Advocate, TSPCC, TSNPDCL & TSSPDC  
Shri Sriharsha Peechara, Advocate, TSPCC, TSNPDCL & TSSPDCL  
Shri S. Valinayakam, Advocate, A.P. discoms  
Shri Aashish Anand Bernard, Advocate, PTCIL  
Shri Paramhans Sahani, Advocate, PTCIL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the Hon`ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh by its common order dated 31.12.2018 has upheld the jurisdiction of this Commission to adjudicate the dispute between the parties. Accordingly, the learned counsel prayed that the parties may be permitted to file written submissions and the petition may be disposed of at the earliest.

2. The learned counsel for the Respondents however prayed for grant of four weeks time to file their replies in the matter.

3. The Commission, after hearing the parties, directed the Respondents to file their replies, on affidavit, or before 18.3.2019, with advance copy to the Petitioner, who shall file its rejoinder, if any, by 28.3.2019. Pleadings shall be completed by the parties within the due dates mentioned.



4. Matter shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

**Sd/-  
(T. Rout)  
Chief (Law)**

